

1  
Inch web-



GOVERNMENT OF JAMMU AND KASHMIR  
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS  
(Judicial Administration Section) Civil Secretariat  
Srinagar/Jammu.

Subject:- Constitution of Law Commission of the State and fixation of terms and conditions of the Chairperson and Members thereof.

Addendum to Government Order No. 3379 - LD(A) of 2017 dated 04-08-2017

Following explanation shall be added at the end of Paragraph 4(1)(A) appearing in the Government Order No: 3379 - LD(A) of 2017 dated 04-08-2017 issued vide endorsement No. LD (A) 2005/22 dated 04-08-2017:-

**Explanation:-**

*"The expression "Judge of the High Court" shall mean to include the Chief Justice of the High Court."*

*Ashish Gupta*  
11.09.2017

(Ashish Gupta)

Assistant Legal Remembrancer,  
Department of Law, J & PA.

*Ashish Gupta*  
11.9.2017

Dated:- 11 -09-2017.

NO: LD(A)2005/22

Copy to the:-

1. Ld. Advocate General, J&K, Srinagar.
2. Commissioner/ Secretary to Government, Finance Department.
3. Commissioner/ Secretary to Government, Planning and Development Department.
4. Commissioner/Secretary to Government, General Administration Department.
5. Registrar General, J&K High Court, Srinagar.
6. Principal Secretary to the Hon'ble Chief Justice, J&K High Court, Srinagar.
7. Director Information, J&K, Srinagar.
8. Director, Archives, Archaeology and Museums, J&K, Srinagar.
9. Private Secretary to Hon'ble Minister for Law and Justice for information of the Hon'ble Minister.
10. Special Assistant to Hon'ble Minister of State for Law Justice and Parliamentary Affairs for information of the Hon'ble MoS.
11. Private Secretary to Secretary to Government, Law Justice and Parliamentary Affairs information of the Secretary.
12. In charge Website, Department of Law Justice and Parliamentary Affairs.
13. Government Order file.
14. Concerned file.